

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MRS. JUSTICE ANU SIVARAMAN

&

THE HONOURABLE MRS.JUSTICE M.R.ANITHA

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

Crl.A.1132 of 2018

(AGAINST THE CONVICTION AND SENTENCE VIDE JUDGMENT DATED 25.07.2018 IN S.C. NO917/2012 ON THE FILES OF SPECIAL JUDGE (SPE/CBI), THIRUVANANTHAPURAM)

APPELLANT /2ND ACCUSED

SREEKUMAR S.V.,S/O K.SHIVARAJAN,  
ARPCT-1795, S.V.BUILDING, CONVENT ROAD,  
NEYYATTINKARA, THIRUVANANTHAPURAM

BY ADV ARUN V.G, ADV ANIL, ADV V.B.SUJESH MENON, ADV NEERAJ  
NARAYAN

RESPONDENTS/ STATE AND ACCUSED NO.1,3,4, 5AND 6

1. THE CENTRAL BUREAU OF INVESTIGATION  
REPRESENTED BY ITS STANDING COUNCIL  
HIGH COURT OF KERALA. - 682031.

2. THE STATE OF KERALA REPRESENTED BY THE PUBLIC  
PROSECUTOR, HIGH COURT OF KERALA ,  
ERNAKULAM, KOCHI- 682031  
SRI.V.MANU, GP

THIS CRL.APPEAL HAVING COME UP FOR ADMISSION ON 12.5.2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING :

ORDER

M.R. Anitha, J.

Heard learned Counsel for the petitioner and the learned Public Prosecutor. The time for granting interim bail is already over. Taking into account the critical condition of the petitioner, time is extended till 25.5.2020.

Post on 25.5.2020.

ANU SIVARAMAN, JUDGE

M.R. ANITHA, JUDGE

sou.